r	Updated as on 19 March 2021	I	Details of clai	imer received		Details	of claimes admitted						
			Details of Cla	ance received		Amount of claim for the	Cames admitted			Amount			
S.No	Category of Stakeholder	Claim Identification Number	Date of receipt	Amount	Amount of claim admitted	period of twenty four months/twelve months preceding the liquidation commencement date	Nature of claim admitted	% share in total amount of claim admitted	Amount of contigent claims	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verificatio n	Remarks if any
1	Ram sagar	049	4-Feb-20	25,000	25,000	25,000	Workmen Dues	0.003%			-		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.
2	Bhawani prasad maurya	050	3-Feb-20	43,960	43,960	43,960	Workmen Dues	0.005%			-		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptey Code 2016.
3	Shri earn maurya	051	3-Feb-20	41,000	41,000	41,000	Workmen Dues	0.004%			-		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanry 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Gode 2016.
4	Radey Shyam	052	4-Feb-20	61,600	-	-	Workmen Dues	0.000%			61,600		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanuty 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Gode 2016.
5	Awdhesh Kumar	053	4-Feb-20	52,000	-	-	Workmen Dues	0.000%			52,000		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanry 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
6	Krishan lal	054	5-May-20	-	-	-	Workmen Dues	0.000%			-		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Jnaury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankunptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Jnaury 2020 has been rejected because
7	Anil Kumar Mishra	055	5-May-20	36,000	-	-	Workmen Dues	0.000%			36,000		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juliury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankuptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juliury 2020 has been rejected because
8	Shatrohan	056	5-May-20	55,860	-	-	Workmen Dues	0.000%			55,860		Claim for the period of CLRP Le. From 5.1 July 2018 to 2 Jinaury 2020 has been rejected necasise same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP Le. from 31 July 2018 to 2 Jinaury 2020 has been rejected because
9	Akhilesh kumar Mishra	057	5-May-20	-	-	-	Workmen Dues	0.000%			-		Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juliury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankunptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junuary 2020 has been rejected because
10	Dev Narayan Pathak	058	5-May-20	138,068	-	-	Workmen Dues	0.000%			138,068		Casin to the period of CIRP cet. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankuptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because
11	Awadhesh kumar dixit	059	29-Jan-20	45,000	-	-	Workmen Dues	0.000%			45,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because
12	Chauhan	060	4-Feb-20	35,000	-	-	Workmen Dues	0.000%			35,000		Same will form part of CIRF cost and will be repaid as per the provisions of sector-spectro decades assen will form part of CIRF cost and will be repaid as per the provisions of section 33 of Insolvency and Bankuptey Code 2016.  Claim for the period of CIRF ic. from 31 July 2018 to 2 Inaury 2020 has been rejected because
13	Ramesh Upadhyay	061	4-Feb-20	85,200	-	-	Workmen Dues	0.000%			85,200		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanry 2020 has been rejected because
14	Ram Tirath Tiwani	062	4-Feb-20	-	-	-	Workmen Dues	0.000%			-		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Juany 2020 has been rejected because
15	Ram Karan	063	4-Feb-20	-	-	-	Workmen Dues	0.000%			-		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP ice from 31 July 2018 to 2 Inaury 2020 has been rejected because
16	Shyam Lal	064	4-Feb-20	66,000	-	-	Workmen Dues	0.000%			66,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanry 2020 has been rejected because
17	Chandrika gond	065	4-Feb-20	88,000	-	-	Workmen Dues	0.000%			88,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankeuptey Code 2016. Claim for the period of CIRP ic. from 31 July 2018 to 2 Jnaury 2020 has been rejected because
18	Shiv poojan maurya	066	4-Feb-20	77,000	-	-	Workmen Dues	0.000%			77,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankenprey Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Inaury 2020 has been rejected because
19	Arjun kumar sharma	067	3-Feb-20	45,500	-	-	Workmen Dues	0.000%			45,500		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because
20	Rajesh sharma	068	3-Feb-20	117,000	-	-	Workmen Dues	0.000%			117,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankusptey Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Juany 2020 has been rejected because
21	Khushi ram	069	31-Jan-20	18,000	-	-	Workmen Dues	0.000%			18,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Junuary 2020 has been rejected because
22	Ram Bhawan	070	31-Jan-20	18,000	-	-	Workmen Dues	0.000%			18,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because
23	Bharat Lal	071	31-Jan-20	31,200	-	-	Workmen Dues	0.000%			31,200		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junuary 2020 has been rejected because
24	Prem prasad	072	3-Feb-20	14,400	-	-	Workmen Dues	0.000%			14,400		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Juany 2020 has been rejected because
25	Ram Kailash	073	3-Feb-20	27,500	-	-	Workmen Dues	0.000%			27,500		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankunptey Code 2016.  Claim for the period of CIRP ice. from 31 July 2018 to 2 January 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
26	Ram dhani maurya	074	3-Feb-20	74,426	-	-	Workmen Dues	0.000%			74,426		Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Inaury 2020 has been rejected because
27	Karuna shankar singh	075	3-Feb-20	-	-	-	Workmen Dues	0.000%			-		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Juany 2020 has been rejected because
28	Ram Bahadur	076	17-Feb-20	-	-	-	Workmen Dues	0.000%			-		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Junuary 2020 has been rejected because
29	Sharwan kumar	077	17-Feb-20	31,000	-	-	Workmen Dues	0.000%			31,000		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 January 2020 has been rejected because
30	Ram Khealawan	078	17-Feb-20	67,600	-	-	Workmen Dues	0.000%			67,600		same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptey Code 2016.

31	Mamta singh	079		40,500		-	Workmen Dues	0.000%	40,500	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will from part of CIRP cost and will be repaid as per the provisions of section 53 of
32	Surya lal	080	17-Feb-20	55,300	-	-	Workmen Dues	0.000%	55,300	Insolvency and Bankenptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
33	Rajesh Prakash shanna	081	17-Feb-20 7-Feb-20		-	-	Workmen Dues	0.000%	-	Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP ic. from 31 July 2018 to 2 Juanry 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
34	Gulab chand soni	082	11-Feb-20	52,000	-	-	Workmen Dues	0.000%	52,000	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.
35	Bharat kripal pathak	083	7-Feb-20	-	-	-	Workmen Dues	0.000%	-	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Jnaury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankupper Code 2016.
36	Khushi ram yadav	084	11-Feb-20	33,000	-	-	Workmen Dues	0.000%	33,000	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanry 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankupper Code 2016.
37	Budhraj	085	11-Feb-20	30,000	-	-	Workmen Dues	0.000%	30,000	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junuty 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankupper, Code 2016.
38	ADITYA TIWARI	086	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanuy 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolverey and Bankupper, Code 2016.
39	ARUN KUMAR	087	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Jnaury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankuptey Code 2016.
40	CHAUHARJA	088	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanuy 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknupty Code 2016.
41	CHHOTE LAL	089	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juanuy 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
42	GAYA PARSHAD	090	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
43	RAM KISHOR SAROJ	091	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
44	RAM SAMUJH PAI.	092	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junuary 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bushungtey Code 2016.
45	RAM TEERATH	093	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will from part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
46	RANJANA GUPTA	094	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
47	SAMAR JEET	095	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
48	SUNIL TEWARI	096	11-Feb-20	72,000	-	-	Workmen Dues	0.000%	72,000	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.
49	VINOD KUMAR TEWARI	097	11-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptey Code 2016.  Châm for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because
50	SANJAY RAI	098	12-Feb-20	40,000	-	-	Workmen Dues	0.000%	40,000	Claim for the period of CLRF (e. from 31 July 2018 to 2 Juany 2020 has been rejected necasies same will flow mp art of CLRP (e. or and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CLRP (e. from 31 July 2018 to 2 Juany 2020 has been rejected because
51	AMIT KUMAR TEWARI	099	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	Claim for fire person of CLBP c.e. from 3.1 just 2016 to 2.1 failury 2020 has feer fregefere focusies same will flom part of CLBP cost and will be explaid as per the provisions of section 53 of Insolvency and Bankunptey Code 2016.  Claim for the period of CLBP i.e. from 31 July 2018 to 2. Junusy 2020 has been rejected because
52	ASHOK KUMAR	100	17-Feb-20		-	-	Workmen Dues	0.000%	-	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
53	DEV NARYAN PATHAK	101	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptey Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Junury 2020 has been rejected because
54	DHARMENDR SINGH	102	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
55	JAGDISH YADAV	103	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because same will from part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptery Code 2016.  Claim for the period of CIRP i.e. from 31 July 2018 to 2 Juany 2020 has been rejected because
56	JAYLAI.	104	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim 18th (see persons to CaPe Lee, 19th 3.1 juny 2016) to 2. pilanty 2020 rise deen respected obcusies same will florm part of CAPE cost and will be explaid as per the provisions of section 33 of Insolvency and Bunkmptey Code 2016.  Claim for the period of CRPs Le. from 31 July 2018 to 2 Junuary 2020 has been rejected because
57	MANJU DEVI	105	17-Feb-20		-	-	Workmen Dues	0.000%	-	Claim 18th the person to CLIN Let. 10th 31 juny 2016 to 2 pillury 2020 time describes the decumes same will form part of CLIR cost and will be explaid as per the provisions of section 53 of Insolvency and Bankungtey Code 2016.  Claim for the period of CLIR Let. from 31 July 2018 to 2 Junuary 2020 has been rejected because
58	NIJAMUDDIN	106	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	same will from part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.  Claim for the period of CIRP ics. from 31 July 2018 to 2 Juany 2020 has been rejected because
59	PARDEEP KUMAR SRIVASTAV	107	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim 18th (see person to Clabe Lee, rodu 31 july 2016 to 2 pitating 2020) rate deer respected to exame same will form part of CLRP cost and will be explaid as per the provisions of section 33 of Insolvency and Bankmptey Code 2016. Claim for the period of CRP i.e. from 31 July 2018 to 2 Junuay 2020 has been rejected because
60	RAKESH SINGH	108	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for fire person of CLBF c.e. from 3.1 just 2016 to 2.1 planty 2020 has been rejected because same well florm part of CLBF cost and well be explaid as per the provisions of section 53 of Insolvency and Bankunptey Code 2016. Claim for the period of CLBF c.e. from 31 july 2018 to 2 January 2020 has been rejected because
61	RAM DHIRAJ	109	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim 16t the person to Clabe Lee, 10th 31 juny 2016 to 2 pilluny 2020 tass deen rejected obcusies same will florm part of CIRP cost and will be explaid as per the provisions of section 53 of Insolvency and Bankungtey Code 2016.  Claim for the needs of CIRP i.e. from 31 luly 2018 to 2 Inaury 2020 has been rejected because
62	RAM KISHOR SAROJ	110	17-Feb-20	134,252	-	-	Workmen Dues	0.000%	134,252	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the neriod of CIRP ie. from 31 July 2018 to 2 Insury 2020 has been rejected because
63	RAM KUMAR	111	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the neriod of CIRP ie. from 31 July 2018 to 2 Insury 2020 has been rejected because
64	REKHA	112	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	Claim 18th (see persons 18th Clark Lee, 18th 3.1 juny 2018 to 2 pilluny 2028) rate described the declares same will florm part of CIRP cost and will be repaid as per the provisions of section 33 of Insolvency and Bankmptey Code 2016. Claim for the period of CIRP ic. from 31 July 2018 to 2 January 2020 has been rejected because
65	SANJAY	113	17-Feb-20	-	-	-	Workmen Dues	0.000%	-	Claim for fire person of CLBP c.e. rrom 5.1 juny 2016 to 2 pilanty 2020 rate feet rejected focusis same will florm part of CLBP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankmptey Code 2016.  Claim for the neriod of CLBP i.e. from 51 July 2018 to 2 Junusy 2020 has been rejected because
66	SANT RAM	114	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptey Code 2016.  Claim for the nervised of CIRP is: from 31 link 2018 to 2 Journe 2020 has been rejected because.
67	SARAD KUMAR PANDEY	115	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	Claim for the period of CJRP Le. from \$1 July 2018 to 2 Junuary 2020 has been rejected because same will form part of CJRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.

MINISTRANIS   115   117   11										 	
MINISTRATION   117	68	SHIV KUMAR	116	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	
National Plant   17-16-20   13-15    1-15-20   13	69	SHIV NATH SINGH	117	17-Feb-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
TRIPURARI TERVARI   19	70	SUREDRA KUMAR	118	17-Feb-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
25   SASSAY   120   2.46-20   1.54,325	71	TRIPURARI TEWARI	119	17-Feb-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
15,100   1	72	SANJAY	120	2-Mar-20	-		-	Workmen Dues	0.000%	-	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
MITTHIAN.LAL   122   2.Ma 20   134,352	73	JOKHURAM	121	2-Mar-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
15   SERIDIDAR KUMAR   12   2.46.20   134.32	74	MITHTHANL LAL	122	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptcy Code 2016.
15   15   15   15   15   15   15   15	75	SUREDDRA KUMAR	123	2-Mar-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
Package   Pack	76	RAJESH UPADHYAY	124	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptcy Code 2016.
2	77	RAM MILAN	125	2-Mar-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
Packer   P	78	ANURUDHA MISHRA	126	2-Mar-20	215,568		-	Workmen Dues	0.000%	215,568	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
LAIJEET   128   2.Mar-20   2.70,000   .   .   .   .   .   .   .   .   .	79	RAM KISHUN	127	2-Mar-20	188,244		-	Workmen Dues	0.000%	188,244	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
SAME   CANGEST KUMAR PANDEY   120   2.46x-20   134,352	80	LALJEET	128	2-Mar-20	270,000		-	Workmen Dues	0.000%	270,000	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
2   SINIL KUMAR   130   2.Mar-20   134,352	81	GANGESH KUMAR PANDEY	129	2-Mar-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
SISHIL SRIVASTAV   131   2.46x-20   134,352   .	82	SUNII. KUMAR	130	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptcy Code 2016.
MagANNATH SINGH   132   2.Mar-20   134,352	83	SUSHIL SRIVASTAV	131	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
VISINU KUMAR TEWARI   133   2.Mis-20   134,352   - Workmen Dues   0.00075   134,352   sunce will form part of CRP cost and will be regular as per the provisions of section 53 of Insolvence and Bustanegos Code 2016.   Color for the period of CRP is to Robert period by the Provision of Section 53 of Insolvence and Bustanegos Code 2016.   Color for the period of CRP is to Robert period by the Provision of Section 53 of Insolvence and Bustanegos Code 2016.   Color for the period of CRP is to Robert period by the Provision of Section 53 of Insolvence and Bustanegos Code 2016.   Color for the period of CRP is to Robert period by the Provision of Section 53 of Insolvence and Bustanegos Code 2016.   Color for the period of CRP is to Robert Period Period CRP is to Robert Period Period CRP is to Robert Period P	84	JAGANNATH SINGH	132	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Bankruptcy Code 2016.
86 RAJ KUMAR 134 2-Mar-20 134,352 - Workmen Dues 0.000% 134,352 same will from part of CIRP cost and will be repaid as per the provisions of section 53 of	85	VISHNU KUMAR TEWARI	133	2-Mar-20	134,352	-	-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of Insolvency and Banknuptcy Code 2016.
	86	RAJ KUMAR	134	2-Mar-20	134,352		-	Workmen Dues	0.000%	134,352	same will form part of CIRP cost and will be repaid as per the provisions of section 53 of
			, and the second								

6,993,146 109,960 109,960 6,883,186